

**Retrenchment of Government Employees**

\*1406. **Shri Hem Barua:** Will the Minister of Home Affairs be pleased to state:

(a) the period of notice required to retrench a temporary Government employee; and

(b) the circumstances under which the services of a Government employee can be dispensed with without any notice?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). A statement is laid on the Table of the Lok Sabha [See Appendix IV, annexure No. 122.]

**Credit Extension Facilities**

\*1407. **Shri Gajendra Prasad Sinha:** Will the Minister of Finance be pleased to refer to paragraph 9 of the Statement laid on the Table on the 13th November, 1957 in regard to his trip abroad and state the further progress made regarding obtaining extension of credit to India from West German Government?

The Deputy Minister of Finance (Shri B. R. Bhagat): Further discussions are in progress and it is not possible yet to indicate the result.

**Acquisition of Land in Jawalamukhi**

\*1408. **Shri Daljit Singh:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) the number of persons who have been given compensation for the land acquired by Government for the construction of quarters for the staff working under the Jawalamukhi Oil drilling scheme;

(b) the number of persons who have not yet been paid such compensation; and

(c) the reasons for the delay?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) and (b). No person has yet received compensation.

(c) The land acquisition proceedings by the State Revenue authorities have been in progress. The amount of compensation has now been fixed and, it is expected, payments will soon be made.

**Official Language Commission**

\*1409. **Shri J. R. Mehta:** Will the Minister of Home Affairs be pleased to state:

(a) whether the Language Commission examined any non-official witnesses; and

(b) if so, why the list of witnesses appended to the report is confined to official witnesses only?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Yes, the Official Language Commission examined 481 non-official witnesses

(b) In appendix IV of their report, the Commission have given a list of public authorities and institutions who either sent written memoranda or tendered oral evidence. They have furnished the list of all witnesses official as well as non-official examined by them in a Supplementary Volume which has not been published, but copies of which are available in the Parliament Library

**Indian Commissioned Officers**

\*1410. **Shri Vajpayee:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that Indian Commissioned Officers passing out of the Military Academy at Dehra Dun are not eligible for promotion to the rank of Major-General;

(b) if so, the reasons therefor; and

(c) whether Government have recently decided to make such promotions?

The Deputy Minister of Defence (Shri Raghuramalah): (a) No.

(b) Does not arise.

(c) Certain officers who passed out of the Indian Military Academy, Dehra